

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 300 of 2015 & IA No. 481 of 2015

Dated: 20th January, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of :

**Hindustan Electricity Generation Co. Pvt. Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Navroz H Seervai, Sr. Adv. Along with
Mr. Parthiv J. Mehta
Counsel for the Respondent (s) : -

ORDER

IA No. 481 of 2015

IA No. 481 of 2015 has been filed by the applicant seeking exemption from filing a certified copy of the Impugned Order. The learned counsel for the appellant today submits that a certified copy has been provided to him now. The said IA, being IA No. 481 of 2015 is hereby disposed of.

Appeal No. 300 of 2015

Heard, issued notice to the respondents on the admission stage itself. The respondents are directed to file counter affidavit to the appeal memorandum within four weeks from today and rejoinder within a week thereafter. Hearing at admission stage is necessary because of the order of Hon'ble High Court to clarify the position. Notices are being issued to the respondents seeking their response.

Dasti service is permitted.

Post this matter for hearing on **31st March, 2016.**

**(T. Munikrishnaiah)
Technical Member**

ss/sh

**(Justice Surendra Kumar)
Judicial Member**